

ज्यौरा नीचे दर्शाया गया है:-

लाभ/हानि (आंकड़े करोड़ रु में)  
(सी पी आर ए के बाद)

कंपनी	- 1993-94	1994-95	1995-96
ई.को.लि.	-70.40	-108.47	154.67
भा. को.को. लि.	21.56	-154.63	102.26
ना.को. लि.	225.23	190.80	179.47
वे.को. लि.	31.59	71.57	98.59
सा.ई.को. लि.	139.84	91.78	76.96
म.को. लि.	21.27	68.01	24.75
ना. ई. को./को.ई. लि.	-33.47	-13.14	-27.70
के.खा.आ.डि.सं. लि.	2.64	2.77	3.37
समग्र को. ई. लि.	400.32	29.73	611.44
सिं. को. कं. लि.	16.26	24.99	-190.80

(ग) जी, नहीं।

(घ) प्रश्न के भाग (ग) के उत्तर को दृष्टिगत करते हुए प्रश्न ही नहीं उठता है।

(ङ) से (च) कोयला कामगारों की शिकायतों को दूर करने के लिए नियमित रूप से कल्याणकारी उपाय किए जा रहे हैं। उपायों की आवधिक रूप से समीक्षा की जाती है। कामगारों को निम्नलिखित कल्याण संबंधी सुविधाएं दी गई हैं:-

- (I) आवासीय सुविधाएं
- (II) चिकित्सा सुविधाएं
- (III) एल. एल. टी. सी./जीवन बीमा/गृह यात्रा सुविधाएं।
- (IV) शैक्षिक सुविधाएं, कामगारों के बच्चों को विद्यालय तथा परिवहन की सुविधाएं प्रदान करना।
- (V) गृह निर्माण ऋण सुविधाएं।
- (VI) होलिडे होम सुविधा।

(छ) कामगारों के अधिकारों की रक्षा के लिए सभी प्रकार के प्रयास किए जाते हैं। उक्त को दृष्टिगत करते हुए निम्नलिखित सामाजिक सुविधाएं प्रदान की गई हैं:-

- (I) जीवन बीमा योजना।
- (II) कामगार मुआवजा सुविधाएं।
- (III) आश्रितों को रोजगार दिए जाने का प्रावधान।
- (IV) पेंशन।

#### Non-availability of sufficient domestic coal for steel plants

3048. SHRI MUKESH R. PATEL:  
SHRI SANJAY NIRUPAM:

Will the Minister of COAL be pleased to state:

(a) whether Government are not able to meet the demand of coal ordered by Steel Authority of India;

(b) whether it is a fact that due to non-availability of sufficient quantity of coal SAIL is compelled to import extra coal from Australia and Newzealand;

(c) whether CCL is planning to set-up any coal washing plant to produce quality coal;

(d) if so, the action taken in this regard; and

(e) if not, the difficulties which the CCL is facing in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRIMATI KANTI SINGH): (a) and (b) Yes, Sir. Due to inadequate availability of metallurgical coking coal, the total requirement of the intergrated steel plants of Steel Authority of India (SAIL) could not be met by Coal India Limited and is supplemented by import of coking coal. Import of coking coal is also required for blending with indigenous coal on quality consideration.

(c) to (e) A coking coal washery at Kedla (CCL) of 2.6 million tonnes per annum raw coal input capacity is under commissioning and has started despatch of some washed coking coal to steel plants. In non-coking coal sector, one washery for washing 6.5 million tonnes per annum at Piparwar has also been recently commissioned to produce non-coking coal of consistent quality.

#### Complaints of irregularities in WCL

3049. SHRI GOVINDRAO ADIK: Will the Minister of COAL be pleased to state:

(a) whether Government had received complaints regarding serious irregularities and manipulations in marketing of coal to various industrial units/power plants in Maharashtra against Western Coalfields Limited during the recent past;